# CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 and inspection note no. 1015 dated 24.05.2018, under RTI Act, 2005, the information received from SPS to the Hon'ble President containing 76 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 76 x 02= Rs. 152 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

RTI application's replies which are related to outer benches may be 1. gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act 2. within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 07.06.2018

To,

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CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066 ISSURED ON 8 JUN 2018 (DISPATCH SECTION)

### CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

05.06.2018

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### SUB : RTI REPLY TO CPIO ID NO. 13-25/2018

This is with reference to your communication F.No. 13-25/CESTAT/CPIO-ND/VPP/2018 dated 29.05.2018 for supplying the copy of Dak Movement Register of 2017 and 2018 to the Applicant. From the record, it appears that while providing the information with reference to F.NO. 12-72/CESTAT/CPIO-ND/VVP/2017, copy of the Dak Movement Register of 2017 upto Diary Sl. No. 1027 was supplied vide note dated 23.11.2017. Hence, **Diary Sl. No. from 1028 to 1121** and Dak Movement Register of 2018 (1 to 426) as desired by the Applicant vide inspection note dated 24.05.2018 is enclosed herewith for onward transmission under the Act.

SPS TO HON'BLE PRESIDENT

Total Pages =76

<u>CPIO</u>



### CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 and inspection note no. 1013 dated 21.05.2018, under RTI Act, 2005, the information received from DR (Admin) containing 18 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 36 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

RTI application's replies which are related to outer benches may be 1. gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act 2. within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi. 

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F.No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66

> Dated : 30/5/2018 I.D. No. 13-25/2018

### **Administration Section**

# Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application No.10561 and Inspection Note No. 1013 dt. 21-5-2018 done by Shri R. K. Jain in CPIO I.D. No. 13-25/2018, the requisite photo copies for the following registers are as under :

1. File opening register year 2017 – 13 pages.

2. File opening register year 2018 – 05 pages.

Total pages – 18 pages enclosed.

Yours faithfully,

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Deputy Registrar (Admn.)

To CPIO#A.R., CESTAT, N. Delhi.



### CPIO ID No. 13-25/2018

Subject: Regarding inspection of record under RTI Act, 2005.

Sir/Madam,

Please refer to the inspection made by the applicant Sh. R.K. Jain on 24.05.2018 in your office of the record that is File Movement Register 2017-2018 and Dak Movement Register 201-2018 (Copy of his letter dated 29.05.2018 and inspection note dated 24.05.2018 is enclosed). By this letter Sh. Jain has requested for the copy of **Dak Movement Register of 2017 and 2018** of office of the Hon'ble President.

As you did not claim any exemption under the RTI, Act in this matter and already inspection has been provided, therefore, copy of the said register may be provided within 07 days from today.

(a) A set of the se

CPIO.

CESTAT, New Delhi Date: 29.05.2018

To,

1. SPS, in the office of Hon'ble President

Copy to:

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

t in the

Note: As you have requested the pages which are more than 1500, which is voluminous work, so it may take time of 28 days.

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110006 and the second sec а • • • • • • • • • SIGN. (DISPATCH SECTI an gran an grant



#### CPIO ID No. 13-25/2018

Subject: Regarding inspection of record under RTI Act, 2005.

Sir/Madam,

Please refer to the inspection made by the applicant Sh. R.K. Jain on 24.05.2018 in your office of the record that is File Movement Register 2017-2018 and Dak Movement Register 201-2018 (Copy of his letter dated 29.05.2018 and inspection note dated 24.05.2018 is enclosed). By this letter Sh. Jain has requested for the copy of **Dak Movement Register of 2017 and 2018** of office of the Hon'ble President.

As you did not claim any exemption under the RTI, Act in this matter and already inspection has been provided, therefore, copy of the said register may be provided within 07 days from today.

> CPIO CESTAT, New Delhi Date: 29.05.2018

To,

1 SPS, in the office of Hon'ble President



President, Excise and Customs Bar Association Editor of EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures



RTI/P-195/10561/18/R22234 26-05-2018

Shri V.P. Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066

### Sub: My RTI Application No. RTI/10561/18, dated 24-4-2018

Dear Sir,

I have undertaken the inspection of the records at the office of the Hon'ble President under your I.D. No. 13-25/2018. An Inspection Note No. 1015 dated 24-5-2018 is **enclosed**. You are requested to provide copies of the Dak Movement Register of the Office of the President for the years 2017 & 2018.

Thanking you,

Yours faithfully,

Encl: As above

### **RTI – INSPECTION NOTE**

No. 1015	Date 24 5/2018	
The inspection of following files undertaken at CESTAT		
under my RTI Application No. 105-6	(Your Reference	
No CDIC 10 13-25/2018	).	
Please also provide certified copies of following documents :-		

Sl. No.	File No. Inspected	Request for certified copies of information
(a)	File Movenuel Regulars 2017 avol 2014	File Cover Note sheet Pages Correspondence Pages
(b)	Dale Mourenul - Regular 2017-	File Cover Note Sheet Pages It= 112 () Correspondence Pages
(c)	Dak Moneeuf. Rogerton 2018-	File Cover Noté shcet Pages 426 Correspondence Page 426
(d)		File Cover Note sheet Pages Correspondence Pages

2. "No Part file" made available for inspection.

3.\_\_\_\_ Please intimate fee for supply of copies of information.

4. Postal Order/DD No. \_\_\_\_\_ for Rs. \_\_\_\_\_ enclosed as coping fee @ Rs. 2/- per page.

5. Observations

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🤉 Jain) 1512-B, Wazir Nagar Kotla Mubarakpur, New Delhi - 110003 Ph.: 9810077977, 26451101 : Fax : 24635243

<b>RTI – INSPECTION NOTE</b>	
No. 1015	Date 24 5/2018
	Prevident -
The inspection of following files undertaken at $CESTAT$	(Your Reference
under my RTI Application No. 056	_ (1001 1001011)
No (DIO 1D · 13-25 2018	).

Please also provide certified copies of following documents :-

Sl. No.	File No. Inspected	Request for certified copies of information
(a)	File Movement-Regulars 2017 and 2014	File Cover Note sheet Pages Correspondence Pages
(b)	Dalc Morenul - Regulés 2017	File Cover All Parcs Note sheet Pages <u>Sl 40</u> 16 1121 Correspondence Pages
(c)	Dak Moneinf - Populer 2018	File Cover All Pars Note sheet Pages <u>el No 1 to 12</u> 426 Correspondence Page <u>(up 1623</u> .5.2018.
(d)		File Cover Note sheet Pages Correspondence Pages

"No Part file" made available for inspection. 2.

Please intimate fee for supply of copies of information. 13.

Postal Order/DD No. \_\_\_\_\_\_ for Rs. \_\_\_\_\_\_ enclosed as coping fee 4. (a) Rs. 2/- per page.

Observations \_\_\_\_\_ ni post:-----

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(R.K. Jain)

1512-B, Wazir Nagar Kotla Mubarakpur, New Delhi - 110003 Ph.: 9810077977, 26451101 : Fax : 24635243

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Seenberge Pic directed no keopet on file 29/05/18





#### CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 and inspection note no. 1012 dated 07.05.2018, under RTI Act, 2005, the information received from **PA to the Registrar** containing 63 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 126 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

### Note:

**1**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO

CESTAT, New Delhi Date: 21.05.2018

To,

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Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

> <u>Dated : 18.5.2018</u> CPIO I.D. No. 13-25/2018

Sub : Information under the RTI Act, 2005 - reg.

With reference to Shri R.K. Jain's inspection note no. 1012 dated 7.5.2018 in RTI application no. 10561/18 filed by Shri R.K. Jain in CPIO I.D. No. 13-25/2018 the copies of following documents as detailed below is enclosed herewith for onward transmission to the applicant :

1. File Movement Register – Containing 61 pages (till Srl. No. 899)

2. File opening register 2017, 2018 – Containing 02 pages

Encl. : as above 63 Pages

(P.A. to Registrar)

.

Τo,

CPIO, CESTAT, New Delhi





### CPIO ID No. 13-25/2018

Subject: Regarding inspection of record under RTI Act, 2005.

Sir/Madam,

Please refer to your RTI application and our CPIO ID No. 13-25/2018 dated 26.04.2018 through which inspection were requested in relation to many sections of this office.

For those inspections acceptance of all the concerned officers were sent to you. Now it has come to the notice of undersigned that inspection could not be made with the SPS, which has come to my notice by this letter dated 21.05.2018.

As vide letter dt. 02.05.2018 the SPS has already given his consent for inspection and did not claim any exemption under the RTI Act, therefore, even then, if the inspection is not made till date that may be made on 24.05.2018 with prior intimation to the SPS.

The application is disposed on the same day.

CESTAT, New Delhi Date: 21.05.2018

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

**2**. Sh. J.K. Golay SPS to the Hon'ble President for necessary action please as in view of his consent/reply dated 02.05.2018.

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066 2018 SIGN. (DISF

K. JAIN M.Com., LL.B. President, Excise and Customs Bar Association Editor of **EXCISE LAW TIMES & SERVICE TAX REVIEW** and author of Central Excise Law Guide; Central Excise Tariff of India; 1512-B, Bhishm Pitamah Marg, Central Excise Law Manual; Customs Tariff of India; Wazir Nagar, Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; NEW DELHI - 110 003. Service Tax Law Guide; Service Tax Handbook; PHONE: 24693001-3004 Handbook of Duty Drawback on Goods & MOBILE: 9810077977 Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures Fax No. 011-24635243 RTI/P-195/10561/18/R22215 21-05-2018 Shri V.P.Pandey Customs, Excise & Service Tax Appellate Tribupal CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, 21 MAY 203 West Block 2, R.K.Puram, New Delhi West Block Ng-2, R.K. Puram, Delhi - 110066 10066 New Dalats My RTI Application No. RTI/10561/18, dated 24-4-2018 Sub:

Dear Sir,

This refer to your Letter F. No. 13-25/CESTAT/CPIO-ND/VPP/2018, dated 2-5-2018, advising to undertake inspection of the concerned records in the office of the SPS to the Hon'ble President. I have repeatedly visited his office during last ten days but he has not received the copy of their communication in question therefore, shown his inability to provide inspection of concerned records. The matter has also been brought to your notice. It is once again requested kindly take all steps for so that the inspection of records of question is completed immediately.

Thanking you,

Yours faithfully, [R.K. Jain]

Encl: As above

# CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from Dy. Registrar (Judicial) containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 16.05.2018

To,





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I.D.No.13-25/2018 Dated : 14.05.2018

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Subject :- R.T.I. application No..P-195/10561/2018 dated 24.04.2018 filed by Sh. R. K.Jain(CPIO ID NO. 13-25/2015 dated 26.04.2018).

The information sought by the applicant relating to Customs Appeal Branch(DB)as under.

4(A) The information relating point (A) does not pertains to Customs Appeal Branch/Deputy Registrar (Judicial). Appeal Branch/Deputy Registrar has been maintained in the Customs Appeal Branch/Deputy Registrar (Judicial).

The CPIO is requested to transmit the same to the applicant.

Encl: 0 pages.

wity Registar **Customs Branch** 

To, CPIO,CESTAT, Delhi

14/05/18





### CPIO ID No. 13-25/2018

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Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **Technical Officer** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

**1.** CPIO (Information holder Technical officer) is ready to provide inspection, therefore, you are requested to inspect the record within 15 days with two day's prior intimation to the officer concerned.

**2**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**3**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO.

CESTAT, New Delhi Date: 07.05.2018

To,

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F.No. 10/CESTAT/CR/2015-16 CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL WEST BLOCK NO. II, R.K. PURAM, NEW DELHI 110066.

### CENTRAL REGISTRY

Dated :07/05/2018

### I.D. NO. 13-25/2018

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Sub : Information sought by Shri R.K. Jain under the RTI

Act 2005 ----reg.

Please refer to note dated 27/04/2018 of CPIO issued vide F.No.13-25/2018/CESTAT/CPIO-ND/VPP/2018. The point wise reply to information sought by the applicant is as under:-

**Reply to (A) and (C):** Inspection of File Movement Register ,Daily Diary, File Opening Register and DAK Register of the Central Registry for the year 2017and 2018 may be carried out by the applicant on any working day subject to 2 days advance notice to Central Registry.

Kūmar) ical Officer Tech

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Sh. V.P. Pandey, CPIO/Asstt. Registrar, CESTAT, New Delhi.

### CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

**1.** CPIO (Information holder SPS to the Hon'ble President) is ready to provide inspection, therefore, you are requested to inspect the record within 15 days with one day's prior intimation to the <u>officer concerned</u>.

**2**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**3**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO

CESTAT, New Delhi Date: 02.05.2018

To,



### CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>NEW DELHI</u>

02.05.2018

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#### SUB : RTI REPLY TO CPIO ID NO. 13-25/2018

This is with reference to your communication F.No. 13-25/CESTAT/CPIO-ND/VPP/2018 dated 26.04.2018 for furnishing information under RTI Act, 2005.

Before providing the desired information, it would be advantageous to appreciate the exact intent of the Legislature laid down under Section 5(4) and 5(5) of the Act which reads as under :

**"5(4)** The Central Public Information Officer or State Public Information Officer, as the case may be, may seek the assistance of any other officer as he or she considers it necessary for the proper discharge of his or her duties."

#### <u>AND</u>

"5(5) Any officer, whose assistance has been sought under sub-section (4), shall render all assistance to the Central Public Information Officer or State Public Information Officer, as the case may be, seeking his or her assistance and for the purposes of any contravention of the provisions of this Act, such other officer shall be treated as a Central Public Information Officer or State Public Information Officer, as the case may be."

Section 5(4) provides that CPIO may seek assistance of any other officer for proper discharge of his/her duties and Section 5(5) binds the concerned Officer to assist the CPIO for providing the information to the Applicant. Therefore, the given below desired information is being supplied under Section 5(4) of the Act :

(A)	Inspection may be allowed on mutually agreed date.	
(B)	Inspection may be allowed on mutually agreed date.	
(C)	No file opening register is being maintained in the O/o Hon'ble President as all the files are being initiated either from Administration/Cash/General Administration/CT Section/Computer Section or other Branches/Sections of the Tribunal for approval/decision/direction by the Hon'ble President.	

**<u>Reference Note 3</u>**: Kindly specify the provision under which the information can be directly sent to the Applicant in the presence of appointed CPIO by the competent authority.

SPS TO HON'B PRESIDENT

<u>CPIO</u>

DRCA

#### CPIO ID No. 13-25/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10561 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **DR (Admin)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

1. CPIO (Information holder DR (Admin)) is ready to provide inspection, therefore, you are requested to inspect the record within 15 days with one day's prior intimation to the officer concerned.

**2**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**3**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO CESTAT, New Delhi Date: 27.04.2018

To,





F.No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66

> Dated : 27/4/2018 I.D. No. 13-25/2018

# **Administration Section**

# Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application No.10561 dt. 26-04-2018 filed by Shri R. K. Jain in CPIO I.D. No. 13-25/2018, I am to say that the applicant can inspect the requisite records on any working day during office hours.

Yours faithfully,

Deputy Registrar (Admn.)

To CPIO/A.R., CESTAT, N. Delhi.

2=1/04/20



#### CPIO ID No. 13-25/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10561 dated 26.04.2018) received in this office on 26.04.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-25/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.05.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

#### <u>Note:-</u>

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

(Den 27.4.18

CESTAT New Delhi Date: 26.04.2018

For Compliance to: 1. SPS/PA to the Hon'ble President – 2. PA to the Registrar 3. DR (Admin) 4. DR (Judicial) 5. T.O. (I/C Central Registry)

Copy to: (For Information)

Ano Hould



Rbb CA 2018 Application Application under Section 6 of the Right to Information Act, 2005

604/2018 1.2.13-25/2018 (CESTAU Datul.

ID-13-25/18 (LESTAT)

Ref. No. :RTI/P-195/10561/18 Dated : 24-4-2018

West Block No.

New Dg

Customs Excise & Service Tax Appellate Tribunal

2 6 APR 2018

R.K. Puram

10066

Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
1000	Details of information required	<ul> <li>(A) Please provide inspection of the Dak Register and Daily Diary for office of the Hon'ble <u>President, Registrar, Administration Section</u> and <u>Central Registry, CESTAT, New Delhi for the</u> year 2017 and 2018.</li> <li>(B) Please provide inspection of the File Movement Register (English/Hindi version) of the office of the Hon'ble President, Registrar, Administration Section including DR(Admn.) and DR(Jud.) and <u>Central Registry, CESTAT</u> New Delhi for the year 2017 and 2018.</li> <li>(C) Please provide the inspection of the File Opening Register for office of the Hon'ble President, Registrar, Administration Section including DR(Admn.) and DR(Jud.) and <u>Central Registry</u>, CESTAT, New Delhi for the year 2017 and 2018.</li> <li>Note:-Please provide pointwise information/ response for each of above points.</li> </ul>
5.	within the exemptions conta Right to Information Act, 2	sought is covered under RTI Act and does not fall ined in sections 8 or 9 or any other provisions of the 005 and to the best of my knowledge it pertains to eing sought in larger public interest.

То

A Postal Order No. 44F 064375 for Rs. 10 towards payment of fee is enclosed herewith.
 As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No. : 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above